

OA-425/26

Sri Binay Kumar Prasad

1/26.7.96

Sri M.L.Paswan, Registrar I/c

*Defects  
and  
14/8/96*

The applicant in person is absent.

Defects have been pointed out in items 1,11 and 21. Remove the defects by 19.8.96.

SKS

*At*  
( M.L.Paswan )  
Registrar I/c

2/12.9.96

Shri. M S. P. Sinha, Dy. Registrar I/C.

...

Learned counsel for the applicant is present. All defects as pointed out by the office appears to have been removed. Let it be registered and placed before the Hon'ble Bench for hearing on admission, fixing 16.9.96.

PKL

*Approved*  
( S. P. Sinha )  
Dy. Registrar I/C

3./ 17.9.96.

The applicant appears in person.

Heard. Issue notices to the respondents to show cause as to why this application should not be admitted. The question relating to bar of limitation shall also be considered at the stage of admission. Written statement may be filed within four weeks. Rejoinder, if any, may be filed within two weeks thereafter. List this case on 12.11.96 before the registrar for completion of pleadings.

*No e issued  
by egd with A/D  
on 25/9/96  
bk.*

(K.D. Saha)

/CBS/

Member (A)

*✓*  
(V.N. Mehrotra)

Vice-chairman

12/11/96. The applicant is present in person. W/s has not been filed. Let the case be fixed for W.S. on 6/12/96.

Deputy Registrar

5/6.12.1996

None for the parties. W/s has not been filed. Put up on 28.1.1997 for filing W/s.

MPS.

*DR*  
( M.L. Paswan )  
Registrar I/c

6/28.1.1997

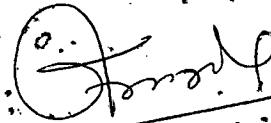
The applicant is present in person.

None for the respondents. W/s has not been filed as yet. Put up on 26.2.1997 for W/s as a last chance.

MPS.

*S.P.Sinha*  
( S.P.Sinha )  
Dy.Registrar I/c

7./ 26.2.97. The applicant appears in person. List it on 21.3.97 for filing W/S and rejoinder to W/S, if any.



(S.P. Sinha)

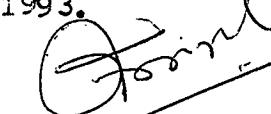
Dy. Registrar I/C.

The W/S filed  
on behalf of  
Respondent No.  
1 to 3 is not  
mentioning the  
name of the  
counsel who  
filed the W/S  
RCP w/geo  
L.M.

Respondent filed  
on behalf of  
the applicant

W/S  
(M/S)

8/21.3.1997 None for the parties. W/S has been filed on behalf of the respondents. The name of the counsel, does not appear on the body of the W/S. Rejoinder has also been filed by the applicant which is on the record. In the circumstances, let it be kept under readylist under Rule 39 of CAT Rules of Practice, 1993.


(S.P. Sinha)  
Dy. Registrar I/C

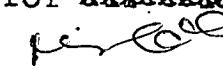
9/12.03.99 None for the applicant.

Pleadings in the case are complete.

List on 21.05.1999 for ~~fixing~~ hearing.

SKJ

  
(Lakshman Jha)  
Member (J)

  
(L.R.K. Prasad)  
Member (A)

10/21.5.99 None for the applicant.

List it on 16.7.99 for hearing.

AKJ

  
(Lakshman Jha)  
Member (J)

  
(L.R.K. Prasad)  
Member (A)

11/16.7.1999

For want of time, list it for hearing  
on 27.8.1999.

MPS.

*Pras*  
( L.R.K.Prasad )  
Member (A)

*Sury*  
( S.Narayan )  
Vice-Chairman

12/27.08.99

None appears on behalf of the applicant.  
Put-up again on 06.09.1999 for hearing. In case no-one  
turns up on the next date on behalf of the applicant,  
this O.A. would be dismissed for default.

SKJ

*SKJ*  
( L.Hmingliana )  
Member (A)

*Sury*  
( S.Narayan )  
Vice-Chairman

13/6.9.1999

None for the applicant.

Shri D.K.Jha, counsel for the respondents.

The applicant is not present even today.  
In view of the order dated 27.8.1999, the case  
is dismissed for default.

MPS.

*PN*  
( Lakshman Jha )  
Member (J)

*PN*  
( L.R.K.Prasad )  
Member (A)